

**ADDRESS BY HON'BLE SHRI JUSTICE PRASANNA B. VARALE, SENIORMOST JUDGE, HIGH COURT OF JUDICATURE AT BOMBAY, BENCH AT AURANGABAD, AT THE COURT REFERENCE TO LATE SHRI S.M.GODSAY, HELD AT AURANGABAD, ON TUESDAY, 16TH APRIL, 2019.**

My esteemed colleagues,

Shri S.B. Deshpande,  
Assistant Solicitor General of India,  
at High Court Bench at Aurangabad.

Mrs A.V. Gondhalekar,  
Additional Government Pleader,  
High Court Bench at Aurangabad

Shri A.M. Karad  
President,  
Advocates' Association of Bombay High Court  
at Aurangabad

Senior Advocates,

Members of the Bar,

Family members of our beloved ex-President of the Association  
viz. Advocate Late Shri S. M. Godsay.

Ladies and Gentlemen,

02. Today, we have assembled here to pay tribute to Late Shri S.M. Godsay, Advocate and Ex-President of Advocates' Association of Bombay High Court at Aurangabad, who left this

mortal world for heavenly abode on 25th February, 2019 at Aurangabad.

03. It is said, "Time does not stop". But, in reality, Time does stop, when one faces sudden loss of a close blood relative or friend or colleague. Having suffered immeasurable personal loss, owing to untimely sad demise of one of my friends and ex-colleague advocate Late Shri S. M. Godsay, it has been hard for me to express, because I couldn't find the exact words to describe all the feelings involved.

04. Being a fourth generation lawyer, who had completed Law Graduation from prestigious Symbiosis Law College, Pune, late Shri S. M. Godsay, joined office of Shri M. P. Godsay, his father and renowned Civil Lawyer at Beed, in the year 1989. Subsequently, he joined the office of Late Shri Manoharrao Borde, a well known criminal lawyer in Beed District. Armed with vast experience of civil and criminal matters, in the year 1993, he commenced independent practice at Aurangabad Bench and soon made his own mark over a period of time, by appearing in more than 7000 cases of different types. He was a panel advocate of

various insurance companies, banks, etc. He had also represented various reputed companies, including L & T, Wipro, Lupin, etc. Late Shri Godsay was a soft spoken, having grand personality. He was very friendly with the members of this Bar Association. He always extended valuable guidance and full co-operation to junior lawyers. The members of this Bar Association reposed confidence in him and he was elected as President of High Court Bar Association during the period 2009-10. I may say, with his dedication, devotion, discipline coupled with excellent legal acumen, he proved himself to be an asset of this pious institution, which will certainly miss his absence.

5. Late Shri S. M. Godsay was endowed with various facets, and his ability to take every one on board, while taking any decision made him one of the most popular Presidents of the Association. Today, he is not with us, but his contribution to this esteemed institution shall remain etched in the annals of history of this pious institute, forever.

6. I, on behalf of the Hon'ble the Chief Justice of the Bombay High Court, myself, my Brother and Sister Judges, pay homage

(4)

to the memory of Advocate Late Shri S.M. Godsay and pray that He be pleased to bestow courage and strength on the Members of Family to sustain this unbearable loss.

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## REFERENCE:

### HON'BLE JUSTICE PRASANNA B. VARALE.

Asstt. Solicitor General of India Mr. Sanjeev Deshpande, Addl. Government Pleader Mrs. Archana Gondhalekar , Members of the Family of Late Advocate Shri Satish M. Godsay & Members of the Bar Association.

1. Today we have gathered here to offer our condolences to departed soul of late Shri. Satish M. Godsay, former President of Advocates Association of Bombay high court at Aurangabad.
2. Advocate Godsay was born on 27<sup>th</sup> March, 1963. He completed his schooling in 'Champavati Vidyalaya, Beed', Shri Godsay completed LL. B. in the year 1986 from 'Symbiosis Law College Affiliated to Savitribai Phule, University' Pune.
3. Shri Satish Godsay started Practice in the year 1986 at Beed before the District & Sessions Court with his father Shri Madhukarrao Godsay. Shri Satish Godsay was the 5<sup>th</sup> Generation 'Lawyer' in his family. Shri Godsay shifted to Aurangabad in the year 1993 and started Practice before this Hon'ble High Court.
4. Shri Satish Godsay practiced at Constitutional, Civil & Criminal side. Initially though at District Court, Beed he conducted the matters on Civil side, upon shifting at Aurangabad before this Hon'ble Court he developed interest on Criminal side and appeared in several important Criminal Appeals and other matters. Shri Godsay was Standing Counsel for Maharashtra State Electricity Distribution Co. Ltd. so also used to appear for New India Insurance Co, matters of Central Excise, & Income Tax. Shri Godsay also appeared in several Public Interest Litigations and Election Petitions.
5. His son "Indranil" is in Final Year of LL. B. and daughter - "Neharika" is an Advocate.

6. Late Advocate Satish Godsay was always on the forefront to solve the problems of Advocates fraternity and was very open and fearless in his expressions. His contribution to the Bar Association is really great.

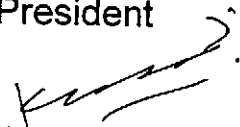
7. Advocate Satish Godsay was all about passion in his constant efforts to fight for rights and well being of common man in the society. There was commitment in his life and concern towards Profession as an Advocate. He was humble, polite and sober in nature. He never hurt anyone by his words or actions. On 25<sup>th</sup> February, 2019 Late Advocate. Godsay met with untimely death. Because of passing of Mr. Godsay the Bar Association has sustained great loss.

8. On personal note, I always used to seek advice from him as a 'President' of Bar Association, whenever I felt it necessary and Shri Godsay on all such occasions gave me advice to solve the problems.

9. He was a great man, great human being. The loss caused because of his death is difficult to overcome not only to the Members of his Family, but also to those who came in contact with him. His life is an inspiration to all of us and to develop good qualities of Late Advocate Satish Godsay amongst us would be real tribute to him.

10. On my behalf and on behalf of Advocates Association of Bombay high court at Aurangabad, I offer my deep condolences to the members of family and pray that the departed of soul of late Advocate Satish Godsay be rest in peace. The family members may get the strength to bear the loss with courage.

President



ATUL M. KARAD  
Advocates Association Of  
Bombay High Court At  
Aurangabad.

**SPEECH BY  
SANJEEV B. DESHPANDE,  
ASSTT. SOLICITOR GENERAL OF INDIA**

My Lord Justice Prasanna V. Varale, Senior Most Judge at High Court Bench Aurangabad, Mrs. Archana Gondhalekar, Additional Government Pleader; Mr. Atul Karad, President, Bar Association, High Court Bench Aurangabad, family members of late Advocate Satish Godse and my professional colleagues.

Sudden, untimely and tragic death of Advocate Satish Godse flabbergasted entire legal fraternity at Aurangabad. Everybody was looking at his longer association with legal fraternity. However, destiny has something otherwise in mind.

Advocate Satish Godse inherited rich legacy of being in legal profession. He was a versatile lawyer. He handled civil, criminal, service matters and taxation matters also. He had quickness of perception and has a razor sharp intellect. His style of measured aggression won many hearts. He had a tall and commanding personality.

Such was his devotion to legal profession that just two months prior to his death, he argued in a reported judgment in the month of December, 2018. In that matter, the point involved was certificate of sportsman. In a reported judgment in the matter of Commissioner of Central Excise V/s Midas Care, the point he argued was regarding interpretation of provisions of Section 35 (g) of the Central Excise Act. In this matter, it is held that appeal is not tenable before the Hon'ble High Court, in view of provisions of Section 35 (g) of Central Excise Act. This is a landmark judgment. Mr. Satish Godse appeared in more

than 3000 matters for petitioner and in more than 3500 matters for respondent.


Though he is not with us physically, still, his presence <sup>is</sup> with us in our quest for justice.

Mery Elizabeth Frye written as under :

Do not stand at my grave & weep  
I am not there, I do not sleep  
I am a thousand winds that blow  
I am the diamond glints on snow  
I am the sun on ripened grain  
I am the gentle autumn rain  
When you awake in the morning hush  
I am the swift uplifting rush  
Of quiet birds in circled flight  
I am the soft stars that shine at night  
Do not stand at my grave and cry  
I am not there, I did not die.

Persons of indomitable character like Satish Godse are always with us in our endeavor to deliver justice to the last man in this country.

On behalf of Union of India, Office of the Assistant Solicitor General of India, High Court Bench at Aurangabad and my family, I pray to Almighty God to give eternal peace to the departed soul. My heart goes with family members of Satish Godse. May God give them courage to overcome this unbearable grief.

  
[SANJEEV.B. DESHPANEDE]  
Assistant Solicitor General of India

Date: 16.04.2019

Hon'ble Justice Shri Prasanna B. Varale, Senior Most Judge, Bombay High Court Bench at Aurangabad, Senior Advocates, President of Bar Association Shri Atul Karad, Members of the Bar, Shri Sanjeev Deshpande, Assistant Solicitor General of Union of India, my colleagues at the office of the Government Pleader and Family Members of Late Shri Satish M. Godse, Friends, Ladies and Gentlemen.

Today with heavy heart we gather here to pay homage to one of the towering personalities of our Bar - Advocate Satish M. Godse, who left us on 25.02.2019.

Advocate Satish M. Godse was born on 27.03.1963 at Amravati. He had completed his schooling from Champavati Vidyalaya, Beed. He had completed LLB from Symbyosis Law College, Pune, which was affiliated to erst while Pune University in the year 1986 and enrolled as an Advocate with the Bar Council of Maharashtra and Goa.

Advocate Satish M. Godse started his carrier in law under the able guidance of his father Shri Madhukar P. Godse and then he joined the office of Late Mr. Advocate Manoharrao Borde, a well known criminal lawyer in Beed district. In the year 1991 Advocate Satish M. Godse shifted to Aurangabad and started practicing at High Court Bench at Aurangabad. He practiced at Civil, Criminal as well as on Constitutional side. He was Standing Counsel for Maharashtra State Electricity Distribution Company Limited so also he represented New India Insurance Company and appeared in many Central Excise and Income Tax matters. His

presence was also noticed in several Public Interest Litigations and Election Petitions.

Advocate Satish M. Godse was elected unopposed as President of our Bar Association. He was the fourth generation Lawyer in his family. His next generation is also carrying the legacy of the profession further. His daughter Niharika is an Advocate. His son Indraneel is appearing for final year LLB Exam.

Late Advocate Shri Satish M. Godse was always on the forefront to solve the problems of Advocates fraternity. His contribution to the Bar Association was really great. He was a person of commitment and determination and was very much concerned towards profession as an Advocate.

Late Advocate Shri Satish M. Godse was a cricket lover and preferred many IPL matches watching from the ground itself. He was a great man, a great human being. The loss caused because of his death is difficult to over come not only for the Members of his family, but also to those who came in contract with him. A great soul never dies!. It brings us together again and again!.

I pray Almighty of God that the departed soul may rest in peace.

On behalf of the State of Maharashtra and my colleagues at the office of the Government Pleader, I pay homage to Advocate Shri Satish M. Godse.



[Mrs. Archana V. Gondhalekar]  
Additional Government Pleader and  
Additional Public Prosecutor  
High Court Bench at Aurangabad